

MR. DEPUTY SPEAKER : Now item 11. Mr. Mool Chand Daga is not here. Now next Bill—Mr. Priya Rajan Das Munsi.

15.39 hrs.

**INCOME-TAX (AMENDMENT) BILL**  
(Amendment of Section 10)

[English]

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961.”

*The motion was adopted*

SHRI PRIYA RANJAN DAS MUNSI  
I introduce the Bill.

15.39½ hrs.

**PROHIBITION OF USE OF RELIGIOUS, COMMUNAL, REGIONAL AND SECTORAL NOMENCLATURES FOR POLITICAL PARTIES BILL\***

[English]

SHRI ANAND SINGH (Gonda) : I beg to move for leave to introduce a Bill to provide for the prohibition of use of religious, communal, regional and sectoral names for political parties.

MR. DEPUTY SPEAKER : The question is :

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 20.12.1985

+Introduced with the recommendation of the President.

“That leave be granted to introduce a Bill to provide for the prohibition of use of religious, communal, regional and sectoral names for political parties.”

*The Motion was adopted*

SHRI ANAND SINGH : I introduce the Bill.

15.40 hrs.

**CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—Contd.**

(Amendment of Sections 125 and 127)

[English]

MR. DEPUTY SPEAKER : We now take up item No. 14, viz. further consideration of the following motion moved by Shri G.M. Banatwalla on the 10th may, 1985, namely :

“That the Bill further to amend the Code of Criminal Procedure, 1973, be taken into consideration.”

The time left is only 20 minutes. If the hon. Members want to extend the time, by how much time do we extend it ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : It may be extended at least by eight hours.

PROF. MADHU DANDAVATE (Rajapur) : There is a consensus that this Bill be discussed till the House is dissolved !

MR. DEPUTY SPEAKER : We will extend it by three hours for the time being. I think the House agrees.

SOME HON. MEMBER : Yes.